

or compensation will arise. Otherwise, there will be no damage done to the land.....

Shrimati Benu Chakravartty: The standing crops are there. In view of that will any compensation be paid to them?

Shri K. D. Malaviya: So far as my knowledge goes, no damage has been done to any standing crop. I may state, Sir, that I personally visited the places and I saw the shot holes which were being bored there. They were done at such places where there were no standing crops.

Mr. Speaker: The principal question, as I understand it, whether, irrespective of the fact that the damage done is small or great, whatever it may be any compensation will be paid.

Shri K. D. Malaviya: If the land is acquired then alone the question of compensation would arise.

Mr. Speaker: I am not quite sure that may be the position in law. But I hold a different view.

Shri K. D. Malaviya: So far as my knowledge goes, no damage has been done to the land.

Shri N. B. Chowdhury: I find that the statement supplied in connection with question 174 says that the personnel of the Geophysical Service International Company along with the full assistance of other persons of the Land Revenue Department will enter any land and survey the land and do all other work provided for and specified in certain sections of the Act referred to in the schedule. From this it appears that a number of persons are going and destroying the crops...

Mr. Speaker: But what is the actual question?

Shri N. B. Chowdhury: May we know whether in such cases compensation would be paid to the parties affected?

Mr. Speaker: I do not think the question is admissible. According to the provisions of the Land Acquisition

Act, parties are entitled to compensation. It is not an information which the hon. Minister can give.

Shri K. K. Basu: What is the radius of operation of the area from the actual boring?

Shri K. D. Malaviya: May I point out that the diameter of a hole is not more than six inches. I do not know how the question of any damage of compensation arises for such small holes in the ground where there is no crop standing.

DELHI UNIVERSITY

*153. **Shri Radha Raman:** Will the Minister of Education be pleased to state:

(a) whether any proposals for the development of the Delhi University have been received by the University Grants Commission for inclusion in the Second Five Year Plan;

(b) if so, their nature; and

(c) whether those are being favourably considered by Government?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) A statement giving the information is laid on the Table of the Sabha. [See Appendix II, annexure No. 13.]

(c) No decision has yet been taken by the University Grants Commission who will consider these proposals along with those submitted by other Universities in due course.

Shri Radha Raman: The statement laid on the table mentions that the total amount of expenditure estimated is Rs. 89,11,000. What is the break-up of this during the course of the second five year, and if so, are any priorities fixed?

Dr. M. M. Das: This question relates to future development of the Delhi University proposed by the University authorities in the next or Second Five Year Plan. The question is premature. The University Grants Commission

has received the plans of the University, but they have not considered them yet.

Shri Radha Raman: Are Government aware that there are some colleges which are not affiliated to the Delhi University with varying standards, and if so, has any proposal about them been sent by the Delhi University?

Dr. M. M. Das: I do not find any such proposal was sent by the University Authorities to the University Grants Commission.

Shri Radha Raman: Has any proposal besides the one mentioned been sent to Government?

Dr. M. M. Das: The proposal of the Delhi University to the University Grants Commission has been given in the statement. I do not think there is anything else which is not given in the statement.

श्री जजबाई: इसमें कुछ गलती है। अंग्रेजी में प्रश्न संख्या २५४ के आगे रघुनाथ सिंह का नाम दिया हुआ है पर हिन्दी में भक्त दर्शन का नाम है।

अध्यक्ष महोदय: हिन्दी में क्या है ?

श्री जजबाई: हिन्दी में भक्त दर्शन का नाम है।

अध्यक्ष महोदय: भक्त दर्शन तो हाउस में मौजूद है पर वह कुछ कहते नहीं हैं। उनका होगा तो वह कह देंगे।

श्री भक्त दर्शन: यह प्रश्न मेरा नहीं है।

THE SPECIAL MARRIAGE ACT, 1954

*155. **Shri M. S. Gurupadaswamy:** Will the Minister of Law be pleased to state:

(a) whether Government are aware that although the Special Marriage Act, 1954 came into force from the 1st January, 1955, yet in some States like Delhi, Marriage Officers were not appointed even till the 4th of January, 1955 as required by the law in spite of the fact that all Marriage Officers appointed under the Special Marriage Act, 1872 had ceased

to function with the repealing of that Act;

(b) whether it is a fact that on that day none of the officials knew about the date of appointment and a good number of prospective grooms were put to great inconvenience; and

(c) if so, the main reasons therefor?

The Minister in the Ministry of Law (Shri Pataskar): (a) The appointment of Marriage Officers in Delhi State was made by a notification published in Delhi State Gazette Extraordinary, dated the 5th January, 1955. It is a matter of opinion whether Marriage Officers appointed under the Special Marriage Act, 1872, had ceased to function with the repealing of that Act.

(b) Information regarding the passing of the Special Marriage Act, 1954, and the date from which that Act was to come into force was communicated to all State Governments. According to the information of this Government, no inconvenience has been caused to any prospective grooms, as stated.

(c) Does not arise.

Shri M. S. Gurupadaswamy: May I know whether Government has collected information as to whether Marriage Officers have been appointed in all the States of India, and if so whether any States have not appointed such officers at all?

Shri Pataskar: According to the information of Government all States have appointed such officers.

Shri M. S. Gurupadaswamy: May I know whether Government has collected information as to how many persons married under the Special Marriage Act so far?

Shri Pataskar: I would require notice of that question.

INDIAN HISTORY CONGRESS

*160. **Shri Sarangadhar Das:** Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the resolution passed at the last Session of